

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-1436/2017
MA-1592/2017**

New Delhi this the 1st day of May, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Sh. Jeevan Lal, 45 years
S/o Sh. Mohan Lal,
R/o RZ-B-32, Narela,
Block Mahadev Enclave,
Power House, Palam,
New Delhi.

2. Sh. Niranjan Lal, 43 years
S/o Sh. Chattar Ram,
R/o RZ C-2/185, Gali No.5,
Mahadev Enclave, Palam,
New Delhi.

3. Sh. Daya Ram, 44 years
S/o Sh. Munna Ram,
RZ-P-367, Dayal Park,
West Sagarpur,
New Delhi. Applicants

(through Sh. Ram Shanker, Advocate)

Versus

Union of India,
Rashtrapati Bhawan,
New Delhi through
The Secretary of the
President's Secretariat. Respondent

(through Sh. Gyanendra Singh, Advocate)

ORDER (ORAL)

MA-1592/2017 has been filed by the applicants for joining together in one application. For the reasons stated in the application, the same is allowed.

2. This O.A. has been filed seeking the following relief:-

- "(i) That the respondent may kindly be directed to permit the applicants to apply offline for the post of Mali Grade-3, (New Delhi) as per the notification.
- (ii) That the petitioners may kindly be selected for the said post in pursuance of the order passed by the Central Administrative Tribunal as well as by Hon'ble High Court of Delhi."

3. Learned counsel for the applicants argued that the applicants worked as Mali with the respondents during the period 1986-1988. Vide their Circular dated 13.01.2017 they have advertised the post of Malis. The applicants tried to apply for this online but their applications were not accepted. They then made a representation to the respondents to which they have not received any reply.

4. We have considered the aforesaid submissions and have also perused the material placed on record. Vide Circular dated 13.01.2017 the respondents have invited applications for the post of Mali. The age limit prescribed is between 18 to 30 years with 05 years relaxation for SC candidates. Departmental candidates have also been granted relaxation upto 40 years of age. Admittedly, the applicants are above the age of 40 years. Thus, even if they are

given relaxation as SC candidates and for their services rendered with the department during the period 1986-1988, they would still be over age for the post. Hence, the respondents cannot be faulted for not accepting their applications online as well as offline.

5. No case is made out by the applicants for the relief sought in this O.A. Accordingly, this O.A. is dismissed in limine.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/Vinita/